

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-819/ND/2020

IN THE MATTER OF:

Mr. Sanjay

...PETITIONER

Vs.

M/s. Advance Metering Technology Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 21.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Rajeev Shrivastava, Adv.

For the Respondent/ Corporate-debtor :Mr. A S Kindra, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the corporate-debtor. The Learned Counsel for the Corporate-debtor has submitted that they have to receive payment from Power Finance Corporation and they will clear the dues once the payment is received. Therefore, let this matter be put up after three weeks for review the status of payment. Matter is adjourned to 18.11.2020. The Authorized representative for the Respondent has submitted that his client is ready and willing to pay every week one lakh until the matter is taken up after three weeks.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member(J)

(Meenu)